

**IN THE HIGH COURT OF JHARKHAND AT RANCHI****W.P.(S) No. 1481 of 2020**

Prashant Kumar &amp; Anr. .... Petitioners

**Versus**

The State of Jharkhand &amp; Ors.

..... Respondents

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioners :Mr. Amit Kumar Sinha, Advocate

For the Respondent-State: Mr. Sharad Kumar, A.C. to A.A.G.-III

For the Respondent Nos. 3 &amp; 4: Mr. Sanjay Piprawall, Advocate

**03/Dated: 29/06/2020**

Heard Mr. Amit Kumar Sinha, learned counsel for the petitioners, Mr. Sharad Kumar, learned counsel appearing for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent nos. 3 & 4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondents are directed to file counter-affidavit within three weeks.

Post the matter 05.08.2020.

Let the name of Mr. Ashutosh Anand, learned A.A.G.-III be reflected in the cause list on behalf of the respondent-State.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/